

CENTRAL ELECTRICITY REGULATORY COMMISSION
6th, 7th & 8th Floors, Tower B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709 Fax: 011-20904365

Petition No.: 183/TT/2024

Date: 29.8.2024

To

Shri Mohd. Mohsin
Chief General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon -122001.

Subject: Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from COD to 31.3.2024 for Transmission Asset: 1 no. 220 kV Line Bay (209) for Termination of Gola (UP) - Shahjahanpur (PG) Ckt-1 at Shahjahanpur (PG) 400/220 kV Sub-station under “Implementation of 220 kV Bay at Shahjahanpur (PG) 400/220 kV Sub-station”.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries within two weeks:

2019-24 period

- a) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for the transmission asset.
- b) Submit both Part A (ACE for each year) & Part B (Regulation-wise ACE claim on cash basis) of Form-7 as per the Tariff Format for 2019 Tariff Regulations.
- c) Confirm whether ACE is expected beyond the cut-off date for all the assets.
- d) Confirm whether the initial spares claimed are included in the Capital Cost and ACE as claimed in the Auditor's Certificate. Further, please submit the Initial Spares discharge details.
- e) Detail of works against which additional capital expenditure has been claimed for FY 2019-24 as per the following format for Asset.

Asset No.	Head wise/ Party wise	Particulars	Year of Actual Capitalization	Outstanding Liability as on COD	Discharge (year-wise)				Reversal (year-wise)				Additional liability recognized				Outstanding Liability as on 31.3.2024
					2019-24 period				2019-24 period				2024-29 period				

2. Confirm whether there is no further additional information required to be submitted by the Petitioner.
3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Law)